

Yadav, Shri Ramendra Kumar Ravi 19.27 hrs.

Yadav, Dr. S.P.

STATEMENT BY PRIME MINISTER

Yadav, Shri Sharad

Decisions on the Mandal Commission Report

Yadav, Shri Surya Narayan

[Translation]

Yadava, Shri Ramjilal

Yadvendra Datt, Shri

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): I am happy today to announce in this august House a momentous decision of social justice that my Government has taken regarding the Socially and Educationally Backward Classes on the basis of the Report of the Mandal Commission.

Yuvraj, Shri

Zainal Abedin, Shri

MR. DEPUTY SPEAKER: Subject to correction *

The result of the division is:

Ayes : 117

Noes 202

Hon'ble Members are aware that the Constitution which we gave to ourselves 40 years back envisages that Socially and Educationally Backward Classes (SEBCs) be identified, their difficulties removed and their conditions improved in terms of Article 340 (1) read with Article 15 (4) as well as Article 16 (4). It is a negation of the basic structure of our Constitution that till now this requirement was not fulfilled.

The Motion was negated.

The Second Backward Classes Commission under the Chairmanship of the late Shri B.P. Mandal which was appointed on 1st January, 1979 submitted its report on 31.12.1980. In accordance with our commitment before the people we included of it. I am glad to announce that my Government has taken the following decision on the Mandal Commission's Report:

MR. DEPUTY SPEAKER: Now the Prime Minister is going to make a statement.

SHRI KAMAL NATH (Chhindwara): Sir, the Hindi versions of the statement has not been laid.

MR. DEPUTY SPEAKER: No, no.

(i) In order to avail ourselves of the

*The following members also recorded their votes;

Ayes: Shri P.C. Thomas, Shri Govindrao Nikan, Shri Dharmanna Mondayya Sadul, Shri Palai K.M. Mathew, Shri C.P. Mudalagiriappa, Shri Raja Ambanna Nayak Dore, Dr. B.G. Jawali, Shri Pater G. Marbaniang, Shri Mankuram Sodi, Shri A.S. Gounder, Shri P. Narsa Reddy, Shri M.J. Akbar,
 Noes: Shri Ajit Singh, Shri Srikanta Jena, Shri Harikewal Prasad, Shri Yusuf Beg, Shri Jamlabhai Rathra, Shri Mangaraj Mallik, Shri Sayed Masudal Hossain, Major D.D. Khanoria, Shri Biplab Dasgupta, Shri Ramashray Prasad and Shri Kankar Munjare.

benefit of the long experience of a number of States in preparing lists of Socially- and Educationally Backward Classes (SEBCs) and in order to ensure harmonious and quick implementation, we have decided to adopt in the first phase, the castes common to both the Mandal list as well as the State Lists.

- (ii) The percentage of reservation for the Socially and Educationally Backward Classes (SEBCs) will be 27%.
- (iii) This reservation will be applicable to services under the Government of India and Public Undertakings.

Hon'ble Members are aware that on 14.4.1990 at the official function organised to celebrate the birthday of Bharat Ratna Baba Saheb Dr. B.R. Ambedkar at the Ambedkar Stadium, I announced that commencement of the Ambedkar Centenary Year and designated it as the 'Year of Social Justice'. We have taken a number of measures of social justice pertaining to the Scheduled Castes and Scheduled Tribes and other weaker sections like removal of injustice done to Neo-Buddhists, vesting of Constitutional status and substantial power to the National Commission for Scheduled Castes and Scheduled Tribes, according due but long-delayed honours to Dr. Ambedkar, and so on. The present decisions are in the same line and belong to the tradition of this Government's dedication to the cause of the Scheduled Castes, Scheduled Tribes, Socially and Educationally Backward Classes and other weaker sections.

[English]

SHRI G.M. BANATWALLA (Ponnani): I want some clarifications, Sir. (*Interruptions*)

MR. DEPUTY SPEAKER: No slogans in the House, please (*Interruptions*) Mr. Banatwalla, we do not allow it.

SHRI G.M. BANATWALLA: We must seek a clarification from the Government.

MR. DEPUTY SPEAKER: On the Ministers' statements, we cannot allow it. I am sorry.

Now Bill to be introduced. Mr. Shreedharan.

(*Interruptions*)

PROF. P.J.KURIEN (Mavelikara): Sir, let the House be adjourned now.

19.29 hrs.

RUBBER (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): On behalf of Shri Arun Kumar Nehru, I beg to move for leave to introduce a Bill further to amend the Rubber Act, 1947.

(*Interruptions*)

SHRI VASANT SATHE (Wardha): After this, Sir, we should adjourn.

SHRI P.R. KUMARAMANGALAM (Salem): It was said that after the announcement on the he Mandal Commission, the House would be adjourned. (*Interruptions*)

MR. DEPUTY SPEAKER: I have understood what you said.

MR. DEPUTY SPEAKER: Do you want to oppose this Bill?

SHRI P.C. THOMAS (Muvattupuzha): Yes.

MR. DEPUTY SPEAKER: You can do it tomorrow.